Status of implementation of recommendations contained in the Forty-fourth Report of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): Sir, I make a statement regarding the status of implementation of recommendations contained in the Forty-fourth Report of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment on the subject "Working of Ashram Schools in Tribal Areas" pertaining to the Ministry of Tribal Affairs.

RULING BY THE CHAIR

Point of Order raised on 7th May, 2015 about enlarging the scope of examination of issues and revisiting the 61st Report of Committee on Privileges

MR. DEPUTY CHAIRMAN: Hon. Members, you may recall that on 7th May, 2015, Shri Naresh Agrawal had raised a point of order with regard to certain recommendations of the Committee on Privileges, as contained in its 61st Report. The said Report dealt with the case of alleged breach of privilege arising out of accessing the call details records of the then Leader of Opposition, Shri Arun Jaitley, by Delhi Police and some individuals. Dissenting with the recommendations of the Committee, Shri Agrawal had requested that the Committee on Privileges should reexamine the issue. Many other Members joined him and decided that the matter be re-committed to the Committee on Privileges. Speaking on the subject, Shri Anand Sharma had desired that while re-examining the issue, the Committee should enlarge the scope of the examination by including the matter of telephone tapping of sitting Members of Parliament. Some other Members also supported him. I had then observed that there was no problem in revisiting the Committee Report for which there was unanimity in the House.

As for the issue of enlarging the scope of the Committee's examination, I had said that I would come back to the House after examining the matter. I have gone through the rules relating to the question of privileges, as contained in the Rules of Procedure and Conduct of Business in the Rajya Sabha. As per rule 195, the mandate of the Committee is to examine every question referred to it and determine, with reference to the facts of each case, whether a breach of privilege is involved and, if so, the nature of the breach, the circumstances leading to it, and make such recommendation as it may deem fit. It is, thus, clear that the Committee does not take any matter *suo motu* and examines only those matters, which are referred to it

either by the House, under rule 191, or by the Chairman, under rule 203. In view of the position, as explained by me, if Shri Anand Sharma or any other Member of the House wants that the issue of telephone-tapping of the sitting Members be also examined by the Committee on Privileges, he should either give a notice, and after seeking the leave of the House, move the motion for a decision of the House, or, alternatively, he can give notice to the Chairman, Rajya Sabha.

As regards the issue of revisiting the 61st Report of the Committee on Privileges, it stands re-committed to the Committee on Privileges for review since there was unanimity in the House on this matter when it was raised in the House on 7 May, 2015.

RE. DEMAND FOR A STATEMENT REGARDING ATTEMPT TO COMMIT SUICIDE BY FOUR GIRL TRAINEES OF SPORTS AUTHORITY OF INDIA

MR. DEPUTY CHAIRMAN: Now, as per the agreement yesterday, I am taking up The Companies (Amendment) Bill, 2014.

SHRI PRAMOD TIWARI (Uttar Pradesh): Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: No, no.

SHRIMATI KANIMOZHI (Tamil Nadu): Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: We have a decision. ...(Interruptions)...

SHRI PRAMOD TIWARI: Sir, this has nothing to do with your decision. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, please. ...(Interruptions)...

SHRI PRAMOD TIWARI: Sir, it is a point of order... ... (Interruptions)...

MR. DEPUTY CHAIRMAN: We have to pass this Bill today. There is only one hour for this Bill.(Interruptions)...

SHRI PRAMOD TIWARI: Sir, if you remember, आपने यह ऑर्डर दिया था कि केरल में जिन चार लड़कियों ने, sports girls ने, suicide commit किया था, प्रयास किया था, one of them lost her life. तीन की हालत critical थी।

MR. DEPUTY CHAIRMAN: Okay, okay. I got your point. ...(Interruptions)...

SHRI PRAMOD TIWARI: Sir, let me complete.